

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
O.A. NO. 71 OF 2023**

P.S. Saboo

.....Applicant(s)

VERSUS

Union Territory of Andaman & Nicobar

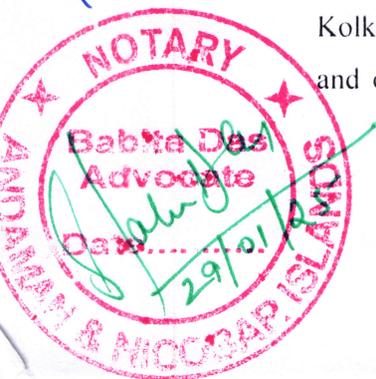
Islands & Ors

.....Respondents

**AFFIDAVIT IN COMPLIANCE OF THE ORDER DATED 25/09/2024
AND ORDER DATED 25/11/2024 PASSED IN ORIGINAL
APPLICATION NO. 71 OF 2023, BY THE HON'BLE NATIONAL
GREEN TRIBUNAL, EASTERN ZONE, KOLKATA.**

I, Dr. Jatinder Sohal, son of Shri. Jagdish , aged 35years, holding the post of Member Secretary, Andaman and Nicobar Islands Pollution Control Committee, (hereinafter to be referred as "ANPCC"), Department of Science & Technology, Andaman and Nicobar Administration, having its office at Dollygunj, Sri Vijaya Puram, do hereby solemnly affirm and state on oath as under that:

1. I am the Member Secretary of Andaman & Nicobar Pollution Control Committee, being the Respondent No. 01 in the present application. I am well conversant with the facts and circumstances of the instant case. I have perused and verified the official order, and having understood the directions issued by the Hon'ble National Green Tribunal, Eastern Zone, Kolkata (hereinafter to be referred as "NGT") in the order dated 25/09/2024 and order dated 25/11/2024 in Original Application No.71 of 2023, I am



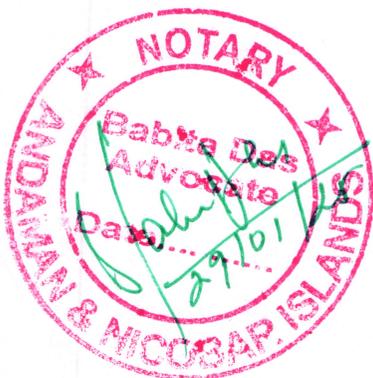
competent to and I am authorized to sign and affirm this affidavit on behalf of the Respondent No. 01.

2. That this Hon'ble Tribunal by Order dated 25-09-2024 in O. A No. 71 of 2023 with respect to Para 2, directed to file current status of the recommendations made by the Joint Committee in its Inspection Report dated 17-09-2023. A true copy of the Order dated 25-09-2024 passed by this Hon'ble Tribunal in O.A No. 71 of 2023 is annexed and marked hereto as **Annexure-1**.

3. That in response to the recommendations made by the Committee, and based on the replies received from the Office of the Deputy Commissioner for North & Middle Andaman and Office of the Assistant Commissioner (Settlement), South Andaman, along with information from the Office of the Tehsildar, South Andaman, the Andaman & Nicobar Pollution Control Committee is hereby annexing a compiled tabulated report of the information received from the aforementioned districts. A copy of the tabular statement, along with the reports from North & Middle Andaman, South Andaman District, and the Tehsildar office, is annexed and marked hereto as **Annexure-2, 2A, 2B, and 2C**.

4. That it is humbly submitted that the office of the answering-deponent will file additional reply/report if the same is required or this Hon'ble Tribunal directs for the same.

5. In the light of the factual circumstances stated above, this Hon'ble Tribunal may be pleased to pass appropriate Order as deemed fit and proper and thus render justice.




DEPONENT

VERIFICATION

What is stated herein is true and correct to the best of my knowledge, information and belief, and I believe the same to be true.

Solemnly affirmed at Sri Vijaya Puram on 29th day of January, 2025.

DEPONENT

Member Secretary
Pollution Control Committee,
Andaman & Nicobar Islands
Dollygunj, Port Blair

Identified by Me:

29/01/25

Arum. S. Kumar
Advocate,
District & Sessions Court,
Port Blair.

Noted and Registered
Serial Number... 810/XX/25
Date... 29/01/25



Affirmed before me after the contents were read over & explained in simple English.....

Babita Das
Advocate & Notary
Port Blair
29/01/2025

Item No.10

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.71/2023/EZ
(Earlier O.A. No.357/2023/EZ)

P.S. Saboo

Applicant(s)

Versus

Union Territory of Andaman & Nicobar Islands

Respondent(s)

Date of hearing: 25.09.2024

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s) : None

For Respondent(s): Mr. Surendra Kumar, Adv. for R-1 (in Virtual Mode),
Ms. Amrita Pandey, Adv. for R-2 (in Virtual Mode)

ORDER

1. Case called out. No one is present on behalf of the Applicant.
2. In the Inspection Report dated 17.09.2023, certain recommendations have been made. Mr. Surendra Kumar, learned Counsel appearing (in Virtual Mode) for the Respondent No.1, Andaman & Nicobar Pollution Control Committee prays for one week time to file current status with regard to the recommendations of the Committee.
3. Time as prayed is granted.
4. **List on 25.11.2024.**

.....
B. Amit Sthalekar, JM

.....
Dr. Arun Kumar Verma, EM

September 25, 2024,
Original Application No.71/2023/EZ
(Earlier O.A. No.357/2023/EZ)
SKB

Item No.09

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.71/2023/EZ
(Earlier O.A. No.357/2023/EZ)

P.S. Saboo

Versus

Applicant(s)

Union Territory of Andaman
& Nicobar Islands

Respondent(s)

Date of hearing: 25.11.2024

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s) : None

For Respondent(s): Mr. Surendra Kumar, Adv. for R-1,
Ms. Amrita Pandey, Adv. for R-2 (in Virtual Mode)

ORDER

1. Case called out. No one is present on behalf of the Applicant.
2. This Court vide its order dated 25.09.2024 had directed the Respondent No.1, Andaman & Nicobar Pollution Control Committee to file current status with regard to the recommendations made by the above mentioned Committee. No affidavit has been filed bringing on record the current status.
3. On the request of Mr. Surendra Kumar, learned Counsel who is present in Court on behalf of the Respondent No.1, Andaman & Nicobar Pollution Control Committee, we grant one last chance to the Andaman & Nicobar Pollution Control Committee to file its affidavit. In case the affidavit is not filed by the next date fixed, the Member Secretary of the Pollution Control Committee shall be present (in Virtual Mode) with his explanation.

4. **List on 31.01.2025.**

.....
B. Amit Sthalekar, JM

.....
Dr. Arun Kumar Verma, EM

November 25, 2024,
Original Application No.71/2023/EZ
(Earlier O.A. No.357/2023/EZ)
OM

ANNEXURE- 2

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

O.A. NO. 71 OF 2023

P.S. Saboo

.....Applicant

VERSUS

Union Territory of Andaman & Nicobar Islands & Ors

.....Respondents

CURRENT STATUS REPORT OF THE RECOMMENDATIONS OUTLINED BY THE JOINT COMMITTEE CONSTITUTED IN O.A. 357 OF 2023- NGT (SZ), IN THE MATTER OF P.S. SABOO VS UNION TERRITORY OF ANDAMAN & NICOBAR ISLANDS., IN COMPLIANCE OF THE HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN ZONE, KOLKATA- ORDER DATED 25/09/2024 PASSED IN ORIGINAL APPLICATION NO. 71 OF 2023

Place: Sri Vijaya Puram

Date: 28-01-2025



Current Status Report of The Recommendations Outlined by The Joint Committee, in the matter Of P.S. Saboo Vs Union Territory of Andaman & Nicobar Islands. In Compliance of The Hon'ble National Green Tribunal, Eastern Zone, Kolkata- Order Dated 25/09/2024 passed in Original Application No. 71 Of 2023.

1. Background:

The Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi vide order dated 29.05.2023 constituted a Joint Committee comprising State PCB, Regional Officer, MoEF&CC, Kolkata and Andaman & Nicobar Coastal Zone Management Authority who shall visit the site, collect relevant information and submit a factual as well as action taken report, if any.

Further, vide Hon'ble NGT Eastern Zone (EZ) order dated 05.09.2023 in O.A. No. 71 of 2023 granted time for filing the Committee Report on affidavit. In this context, The Inspection Report dated 17-03-2023 was filed before this tribunal and vide Order dated 25-09-2024, the Hon'ble Tribunal (EZ) enquired regarding the current status report on the basis of recommendations outlined by the Joint Committee's Inspection Report.

2. Recommendations of the Committee:

The Committee's Report proposed eight key recommendations, which were forwarded to the Deputy Commissioner's Office (North & Middle Andaman District) and the Assistant Commissioner's Office (Settlement, South Andaman District). After receiving feedback from these offices, the Andaman & Nicobar Pollution Control Committee (ANPCC) has summarized the current status in the table below:

NORTH & MIDDLE ANDAMAN DISTRICT:(A copy received from O/o Deputy Commissioner, N & M Andaman is annexed as **Annexure- 2A**)

S.No.	Current Status/Action Taken Report			
	Recommendations of the Committee	Harinagar	Panchawati	Madhupur & Shyamnagar
1.	Although no violations were observed during the site visit, quarterly review of the quarry and stone crusher operators should be done. In case there is any finding where non compliance of regulations is observed. Environmental Compensation, based on methodology given	The quarterly review of the quarry site situated at Harinagar has been done. However, no violation has been observed during the visit. At present only one lease holder namely M/s General Manager (Project), NHIDCL, Port	A 24x7 CCTV camera with Wi-Fi connectivity and an inverter has been installed at the main entrance of the Panchawati Quarry site. The system, equipped with a DVR, is monitored by staff assigned on a rotational	The quarterly review of the quarry sites located at Madhupur and Shyamnagar villages has been conducted. Currently, no quarry sites are operational at these locations under the Diglipur Tehsil.

	<p>by CPCB should be imposed. Repeated violations of the norms should result into blacklisting of the unit.</p>	<p>Blair is operating the quarry site bearing site No. 4/P/1-E, Harinagar. Steps are being taken to maintain 45-degree angle and extraction is confined more towards centre region. However, strict instruction has been issued to quarry lease holder to adhere with the norms and regulations given by CPCB.</p>	<p>basis. This setup is in place to ensure the proper monitoring of quarry activities, with a specific focus on adherence to extraction limits and the prevention of unauthorized mining.</p> <p>A recent quarterly review was conducted at the Panchawati Quarry, revealing no violations of environmental norms. The leaseholder has been instructed to maintain compliance with the prescribed 45-degree slope for excavation and adhere strictly to the regulations set forth by the Central Pollution Control Board (CPCB).</p>	
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2.	<p>Strengthening Monitoring mechanisms: Apart from submission of SPM test results in the quarterly reports submitted by the Stone crusher units, an independent air quality monitoring station should be installed in the vicinity of the quarry site for cross verification of results submitted in the quarterly reports.</p>	<p>A schedule for Air Quality Monitoring is being established to ensure compliance with the National Ambient Air Quality Standards. The recommended installation of an independent air quality monitoring station in the vicinity of the quarry site will be fully complied with. It is pertinent to mention here that the quarry site at Harinagar is situated at topographic location surrounded by naturally grown trees and herbs, notwithstanding the fact that till dated no any complaint of air pollution is reported from Harinagar quarry site. However, various attempts have been taken to minimize the air pollution.</p>	<p>A schedule for Air Quality Monitoring is being established to ensure compliance with the National Ambient Air Quality Standards. The recommended installation of an independent air quality monitoring station in the vicinity of the quarry site will be fully complied with. Results from this monitoring will be cross-verified and included in the quarterly reports. The Panchawati Quarry, surrounded by natural vegetation, has not reported any instances of air pollution, but ongoing efforts are focused on</p>	<p>To strengthen the monitoring mechanism at the respective sites, this office has installed CCTV cameras with Wi-Fi connectivity at the main entrance points. These cameras are operational 24/7.</p>
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			minimizing potential environmental impacts.	
3.	<p>A system should be put in place in order to enable centralized monitoring of passage of materials from the quarry blocks. In this regard, e-way permit system could be explored for trucks/carriers at entry/exit points of the quarry. Also, trucks/carriers should have mandatory enabled GPs.</p>	<p>A permanent monitoring station is functional with rotational duty staff round the clock at the site. Moreover, a centralized e-Transit Pass system is currently operational for transporting quarry products from Harinagar Quarry site and cross checking of trucks carrying quarry products at entry and exit points of the quarry has been carried out by maintaining movement register by the duty staff. Further, it is reiterated that a 24x7 CCTV camera with Wi-Fi connection & inverter has already been installed at the main entrance of</p>	<p>A permanent monitoring station with a dedicated duty staff is active on-site to oversee all activities round the clock. A centralized Transit Pass system is operational to regulate the transportation of quarry materials. Entry and exit points are monitored, and a movement register is maintained to ensure accuracy in recording material transportation.</p>	<p>Since no quarries are operational, the earlier e-transit pass system was used for transporting quarry products from the respective sites by the duty staff. Trucks carrying quarry products were cross-checked at the exit point, with a movement register maintained for records.</p>

		<p>the proposed Harinagar quarry site, with DVR and rotational duty staff has been functional round the clock for routine surveillance and on-site verification to ensure extraction of quarry materials adheres to permitted values and that no illicit mining activities take place at the sites.</p>		
4.	<p>At present, the methodology for calculation of extracted material is based on volume of the truck or carrier. A robust scientific mechanism should be put in place to arrive at an accurate picture in terms of measurement of the material.</p>	<p>At present the methodology for calculation of extracted material is done in accordance with the volume of the truck or carriers. Plans and efforts are being initiated for installation of robust scientific mechanism to ensure accurate picture in terms of measurement of the materials.</p>	<p>The current methodology for assessing extracted materials relies on the truck volume. However, steps are being taken to implement a more precise scientific method to ensure accurate calculations of extracted volumes.</p>	<p>The methodology for calculating the extracted material is based on the volume of the truck or carrier. Plans and efforts are underway to implement a more robust scientific mechanism to ensure accurate measurement of the materials.</p>
5.	<p>Maintenance and upkeep of pollution</p>	<p>A comprehensive</p>	<p>A tree plantation</p>	<p>A comprehensive</p>

	<p>containment measures: Although there were no violations observed, Sprinklers, dust collectors, wind breaking sheets, green belt etc. being significant in keeping air pollution around the quarry or stone crushing sites in check. Hence, their maintenance is equally important, which should form part of the quarter report.</p>	<p>tree plantation initiative is being developed in collaboration with Forest Department within the quarry area to support biodiversity in spite of the fact that natural grown trees and less pollution exist in and around at the Harinagar quarry site.</p> <p>Moreover, necessary directions were given to all quarry lease holders to sprinkle water, placing wind breaking sheets, green belt etc. for keeping air pollution in and around the quarry site in check and control.</p>	<p>initiative is being undertaken in partnership with the Forest Department, focusing on enhancing biodiversity around the quarry site. Despite the existing natural cover, additional efforts are being made to create a sustainable environment in and around the Panchawati Quarry.</p>	<p>tree plantation initiative is being developed in collaboration with the Forest Department within the quarry area to support biodiversity, alongside the presence of naturally grown trees and the generally lower pollution levels around the quarry sites.</p> <p>Furthermore, necessary pollution control measures, including the maintenance of sprinklers, dust collectors and green belts, will be actively implemented to mitigate air pollution around the quarry and stone crushing sites.</p>
6.	<p>Social Responsibility: It should be a mandated social responsibility of the units involved in quarry and stone crushing operations,</p>	<p>Necessary direction has been given to all quarry lease holders for properly maintaining adequate</p>	<p>All quarry leaseholders have been instructed to enforce dust control measures, such as regular</p>	<p>Currently, no quarries are operational at Diglipur Tehsil. However, once quarry sites are operational, necessary</p>

	to properly maintain adequate vegetation round the periphery to prevent the spread of dust/particulate matter in the surrounding area.	vegetation around the periphery of quarry site to prevent the spread of dust/particulate matters in the surrounding area. Plans have been chalked out for re-grassing disturbed area and planting vegetation around the periphery to prevent the pollution.	water sprinkling, the installation of wind-breaking sheets, and the establishment of a green belt around the periphery of the site. Plans are also underway to re-grass disturbed areas and create additional vegetation buffers to limit the spread of particulate matter.	directions will be issued to leaseholders to maintain adequate vegetation around the periphery of the quarry sites to prevent the spread of dust and particulate matter in the surrounding areas.
7.	Measures to be undertaken during transportation: Although, the quarry was not operational during the site visit, committee strongly emphasizes that Trucks, carrying the material beyond the permissible limit, if any should be strictly fined and repeated violation should result into seizure of license. Proper covering of material loaded on trucks is essential to	The deputed staff under Revenue Department is regularly carrying out checking of trucks and the quantity of carrying materials. Any violation will be dealt in accordance with Andaman & Nicobar Mines and Minerals Act.	The staff from the Revenue Department conducts regular inspections of trucks to verify compliance with material transport limits. Any violations identified will be dealt with as per the provisions of the Andaman & Nicobar Mines and Minerals Act.	Upon the commencement of quarry operations, the deputed revenue staff on duty will be directed to check the trucks and the quantity of materials being carried. Any violations will be dealt with in accordance with the Andaman & Nicobar Mines and Minerals Act.

	prevent dust/particulate matter from spreading across the transit route.			
8.	Safety measures of workers: Since, the quarry was not operational, it cannot be ascertained whether proper protective gears are being provided to the works or not, however, it shall be the responsibility of the employer to provide its workers with industrial safety gears like helmet, face mask, eye safety gear etc. and provide them with accidental insurance cover. The operators should also maintain a risk assessment register and have an occupational safety polity in place.	Necessary directions have already been given to all the lease holders to provide appropriate protective equipments and industrial safety gears to all the workers and provide them with accidental insurance cover.	All leaseholders have been directed to supply appropriate protective gear and safety equipment to workers. They are also required to ensure that all employees are covered by accident insurance.	As of now, no quarries are operational. Once the quarries are operational, directions will be given to the leaseholders to provide appropriate protective equipment and industrial safety gear to all workers, along with accident insurance coverage.

SOUTH ANDAMAN DISTRICT: (A copy received from O/o Assistant commissioner (Settlement), South Andaman is annexed as **Annexure- 2B**)

S. No.	Recommendations of the Committee	Current Status/ Action Taken Report
1.	Although no violations were observed during the site visit, quarterly review of the quarry and stone crusher	The Tehsildar, Sri Vijaya Puram reported that the regular inspections are being conducted at the quarry

	<p>operators should be done. In case there is any finding where noncompliance of regulations is observed. Environmental Compensation, based on methodology given by CPCB should be imposed. Repeated violations of the norms should result into blacklisting of the unit.</p>	<p>site and any violations of the prescribed norms are identified and reported promptly for necessary action. Moreover, staffs have been deputed on duty at these check posts round the clock to monitor and regulate the transportation of quarry products.</p>
2.	<p>Strengthening Monitoring mechanisms: Apart from submission of SPM test results in the quarterly reports submitted by the Stone crusher units, an independent air quality monitoring station should be installed in the vicinity of the quarry site for cross verification of results submitted in the quarterly reports.</p>	<p>Currently, one Continuous Ambient Air Quality Monitoring Station (CAAQMS) is operational at Junglighat. In addition, three more air quality monitoring stations are installed at Aberdeen Bazaar, Brookshabad, and Chouldari. Quarterly test reports from these stations will be submitted accordingly.</p>
3.	<p>A system should be put in place in order to enable centralized monitoring of passage of materials from the quarry blocks. In this regard, e-way permit system could be explored for trucks/carriers at entry/exit points of the quarry. Also, trucks/carriers should have mandatory enabled GPs.</p>	<p>Check posts have been installed at the entrance of the quarry site, and duty staff has been deployed around the clock to monitor and regulate the transportation of quarry products. While the e-way permit system is not currently in place, steps are being taken to explore its implementation for trucks and carriers at the entry/exit points of the quarry. At present, transit passes are issued by the District office for vehicles transporting quarry products outside the quarry blocks. Only vehicles with valid Transport Permits (TPs) are permitted to transport these products. Additionally, plans are in place to equip trucks transporting quarry products with GPS devices for better tracking and monitoring.</p>

4.	At present, the methodology for calculation of extracted material is based on volume of the truck or carrier. A robust scientific mechanism should be put in place to arrive at an accurate picture in terms of measurement of the material.	The calculation of extracted materials transported from the quarry site is currently based on the volume capacity of the trucks. A proposal has been initiated to install the weighing bridge at quarry area for accurate measurement of materials which is under process.
5.	Maintenance and upkeep of pollution containment measures: Although there were no violations observed, Sprinklers, dust collectors, wind breaking sheets, green belt etc. being significant in keeping air pollution around the quarry or stone crushing sites in check. Hence, their maintenance is equally important, which should form part of the quarter report.	Report submitted by the Tehsildar; Sri Vijaya Puram is enclosed herewith. (Annexure- 2C)
6.	Social Responsibility: It should be a mandated social responsibility of the units involved in quarry and stone crushing operations, to properly maintain adequate vegetation round the periphery to prevent the spread of dust/particulate matter in the surrounding area.	Most Stone Crushing Unit (SCU) operators have maintained adequate vegetation around the periphery of their units. As regarding the quarry sites, it is to submit that the same is located in an isolated area, surrounded by naturally grown trees and plants. Quarry and SCU operators have been instructed to plant additional trees to help prevent the spread of dust in the surrounding areas.
7.	Measures to be undertaken during transportation: Although, the quarry was not operational during the site visit, committee strongly emphasizes that Trucks, carrying the material	Strict monitoring is done to ensure that trucks carrying quarry products from the quarry site operate within permissible weight/capacity limits. Staffs have been engaged at the

	beyond the permissible limit, if any should be strictly fined and repeated violation should result into seizure of license. Proper covering of material loaded on trucks is essential to prevent dust/particulate matter from spreading across the transit route.	quarry entrance for this purpose.
8.	Safety measures of workers: Since, the quarry was not operational, it cannot be ascertained whether proper protective gears are being provided to the works or not, however, it shall be the responsibility of the employer to provide its workers with industrial safety gears like helmet, face mask, eye safety gear etc. and provide them with accidental insurance cover. The operators should also maintain a risk assessment register and have an occupational safety policy in place.	<p>Safety equipment usage within SCUs and the quarry site is currently inadequate. Although safety equipment's are found to be provided by the SCU and quarry operators to the workers but its usage is often limited to the time of inspections.</p> <p>Hence, all the SCU Operators have been issued notice accordingly vide R.C No. 1897/TSVP/2024 dated 13.12.2024 to rectify the deficiencies noted in their respective SCU.</p> <p>Regular instructions are issued to ensure proper use of safety equipment in the quarry and SCU premises.</p>



Member Secretary
Pollution Control Committee
Andaman & Nicobar Islands
Dollygunj, Port Blair

ANNEXURE 2A

Science & Technology
D No. 3478
R Date/ पारित दिनांक 02/12/24

F.No.6-7/Rev-Crusher/DC(N&MA)/Vol-X/2023/3426
अंडमान तथा निकोबार प्रशासन/A&N ADMINISTRATION
उपायुक्त का कार्यालय/OFFICE OF THE DEPUTY COMMISSIONER
उत्तरी तथा मध्य अंडमान/N&M ANDAMAN
मायाबंदर/MAYABUNDER

Mayabunder, dated the 27th November, 2024

To,
The Member Secretary, ANPCC
Department of Science and Technology
Andaman and Nicobar Administration
Dollygunj, Vijaya Puram

Sub:- In reference to Hon'ble NGT Order in O.A No. 357/2023 dated 25.09.2024 - reg.
Ref :-Your letter No. 7-68/PCC/NGT (O.A No. 357/2023)/2023/700 dated 07.11.2024

Sir,

With reference to your letter under reference on the subject cited above, I am directed to submit herewith the compiled information regarding the current status along with an Action Taken Report regarding the recommendations outlined in the Joint Committee Report is enclosed herewith for further necessary action at your end please.

Yours faithfully,

Encl:a/a

Digitally signed by
Rajeswari
Assistant Director (Admin)
Date: 27/11/2024 12:48:59
DC's Office, N&M Andaman
Mayabunder

AnnexureCommendations of the Committee

S.No.	Current Status/Action Taken Report			
	Commendations of the Committee	Harinagar	Panchawati	Madhupur & Shyamnagar
1.	Although no violations were observed during the site visit, quarterly review of the quarry	The quarterly review of the quarry site situated at Harinagar has been done. However, no violation has been	A 24x7 CCTV camera with Wi-Fi connectivity and an inverter has been installed at the	The quarterly review of the quarry sites located at Madhupur and

	<p>and stone crusher operators should be done. In case there is any finding where non compliance of regulations is observed. Environmental Compensation, based on methodology given by CPCB should be imposed. Repeated violations of the norms should result into blacklisting of the unit.</p>	<p>observed during the visit. At present only one lease holder namely M/s General Manager (Project), NHIDCL, Port Blair is operating the quarry site bearing site No. 4/P/1-E, Harinagar. Steps are being taken to maintain 45 degree angle and extraction is confined more towards centre region. However, strict instruction has been issued to quarry lease holder to adhere with the norms and regulations given by CPCB.</p>	<p>main entrance of the Panchawati Quarry site. The system, equipped with a DVR, is monitored by staff assigned on a rotational basis. This setup is in place to ensure the proper monitoring of quarry activities, with a specific focus on adherence to extraction limits and the prevention of unauthorized mining.</p> <p>A recent quarterly review was conducted at the Panchawati Quarry, revealing no violations of environmental norms. The leaseholder has been instructed to maintain compliance with the prescribed 45-degree slope for excavation and adhere strictly to the regulations set forth by the Central Pollution Control Board (CPCB).</p>	<p>Shyamnagar villages has been conducted. Currently, no quarry sites are operational at these locations under the Diglipur Tehsil.</p>
2.	<p>Strengthening Monitoring mechanisms. Apart from submission of SPM test results in the quarterly reports submitted by the Stone crusher units,</p>	<p>A schedule for Air Quality Monitoring is being established to ensure compliance with National Ambient Air Quality Standard and cross verification of result for air quality</p>	<p>A schedule for Air Quality Monitoring is being developed to ensure adherence to the National Ambient Air Quality Standards. The</p>	<p>To strengthen the monitoring mechanism at the respective sites, this office has installed CCTV cameras with</p>

	<p>an independent air quality monitoring station should be installed in the vicinity of the quarry site for cross verification of results submitted in the quarterly reports.</p>	<p>will be submitted to the appropriate authority in quarterly report. It is pertinent to mention here that the quarry site at Harinagar is situated at topographic location surrounded by naturally grown trees and herbs, notwithstanding the fact that till dated no any complaint of air pollution is reported from Harinagar quarry site. However, various attempts has been taken to minimize the air pollution.</p>	<p>results will be documented and forwarded to the relevant authority as part of the quarterly environmental compliance report. The Panchawati Quarry, surrounded by natural vegetation, has not reported any instances of air pollution, but ongoing efforts are focused on minimizing potential environmental impacts.</p>	<p>Wi-Fi connectivity at the main entrance points. These cameras are operational 24/7.</p>
3.	<p>A system should be put in place in order to enable centralized monitoring of passage of materials from the quarry blocks. In this regard, e-way permit system could be explored for trucks/carriers at entry/exit points of the quarry. Also, trucks/carriers should have mandatory enabled GPs.</p>	<p>A permanent monitoring station is functional with rotational duty staff round the clock at the site. Moreover, a centralized e-Transit Pass system is currently operational for transporting quarry products from Harinagar Quarry site and cross checking of trucks carrying quarry products at entry and exit points of the quarry has been carried out by maintaining movement register by the duty staff. Further, it is reiterated that a 24x7 CCTV camera with Wi-Fi connection & inverter has already been</p>	<p>A permanent monitoring station with a dedicated duty staff is active on-site to oversee all activities round the clock. A centralized Transit Pass system is operational to regulate the transportation of quarry materials. Entry and exit points are monitored, and a movement register is maintained to ensure accuracy in recording material transportation.</p>	<p>Since no quarries are operational, the earlier e-transit pass system was used for transporting products from the respective sites by the duty staff. Trucks carrying quarry products were cross-checked at the exit point, with a movement register maintained for records.</p>

		installed at the main entrance of the proposed Harinagar quarry site, with DVR and rotational duty staff has been functional round the clock for routine surveillance and on-site verification to ensure extraction of quarry materials adheres to permitted values and that no illicit mining activities take place at the sites.		
4.	At present, the methodology for calculation of extracted material is based on volume of the truck or carrier. A robust scientific mechanism should be put in place to arrive at an accurate picture in terms of measurement of the material.	At present the methodology for calculation of extracted material is done in accordance with the volume of the truck or carriers. Plans and efforts are being initiated for installation of robust scientific mechanism to ensure accurate picture in terms of measurement of the materials.	The current methodology for assessing extracted materials relies on the truck volume. However, steps are being taken to implement a more precise scientific method to ensure accurate calculations of extracted volumes.	The methodology for calculating the extracted material is based on the volume of the truck or carrier. Plans and efforts are underway to implement a more robust scientific mechanism to ensure accurate measurement of the materials.
5.	Maintenance and upkeep of pollution containment measures: Although there were no violations observed, Sprinklers, dust collectors, wind breaking sheets, green belt etc. being significant in keeping air pollution	A comprehensive tree plantation initiative is being developed in collaboration with Forest Department within the quarry area to support biodiversity in spite of the fact that natural grown trees and less pollution exist in and around at the Harinagar quarry site.	A tree plantation initiative is being undertaken in partnership with the Forest Department, focusing on enhancing biodiversity around the quarry site. Despite the existing natural cover,	A comprehensive tree plantation initiative is being developed in collaboration with the Forest Department within the quarry area to support

	around the quarry or stone crushing sites in check. Hence, their maintenance is equally important, which should form part of the quarter report.	Moreover necessary directions were given to all quarry lease holders to sprinkle water, placing wind breaking sheets, green belt etc. for keeping air pollution in and around the quarry site in check and control.	additional efforts are being made to create a sustainable environment in and around the Panchawati Quarry.	biodiversity, despite presence of naturally grown trees and lower pollution levels in and around the quarry sites.
6.	Social Responsibility: It should be a mandated social responsibility of the units involved in quarry and stone crushing operations, to properly maintain adequate vegetation round the periphery to prevent the spread of dust/particulate matter in the surrounding area.	Necessary direction has been given to all quarry lease holders for properly maintaining adequate vegetation around the periphery of quarry site to prevent the spread of dust/ particulate matters in the surrounding area. Plans have been chalked out for re-grassing disturbed area and planting vegetation around the periphery to prevent the pollution.	All quarry leaseholders have been instructed to enforce dust control measures, such as regular water sprinkling, the installation of wind-breaking sheets, and the establishment of a green belt around the periphery of the site. Plans are also underway to re-grass disturbed areas and create additional vegetation buffers to limit the spread of particulate matter.	Currently, no quarries are operational at Diglipur Tehsil. However, once quarry sites are operational, necessary directions will be issued to leaseholders to maintain adequate vegetation around the periphery of the quarry sites to prevent the spread of dust and particulate matter in the surrounding areas.
7.	Measures to be undertaken during transportation: Although, the quarry was not operational during the site visit, committee strongly emphasizes that Trucks, carrying the material beyond the permissible limit, if any should be strictly fined and repeated	The deputed staff under Revenue Department is regularly carrying out checking of trucks and the quantity of carrying materials. Any violation will be dealt in accordance with Andaman & Nicobar Mines and Minerals Act.	The staff from the Revenue Department conducts regular inspections of trucks to verify compliance with material transport limits. Any violations identified will be dealt with as per the provisions of the Andaman &	Upon the commencement of quarry operations, the deputed revenue staff on duty will be directed to check the quantity of materials being carried. Any

	violation should result into seizure of license. Proper covering of material loaded on trucks is essential to prevent dust/particulate matter from spreading across the transit route.		Nicobar Mines and Minerals Act.	violations will be dealt with in accordance with the Andaman & Nicobar Mines and Minerals Act.
8.	Safety measures of workers: Since, the quarry was not operational, it cannot be ascertained whether proper protective gears are being provided to the works or not, however, it shall be the responsibility of the employer to provide its workers with industrial safety gears like helmet, face mask, eye safety gear etc. and provide them with accidental insurance cover. The operators should also maintain a risk assessment register and have an occupational safety polity in place.	Necessary directions has already been given to all the lease holders to provide appropriate protective equipments and industrial safety gears to all the workers and provide them with accidental insurance cover.	All leaseholders have been directed to supply appropriate protective gear and safety equipment to workers. They are also required to ensure that all employees are covered by accident insurance.	As of now, no quarries are operational. Once the quarries are operational, directions will be given to the leaseholders to provide appropriate protective equipment and industrial safety gear to all workers, along with accident insurance coverage.

ANNEXURE 2B

F.No.130/ACS/QUARRY/TS-I/NGT/2024/8C

सहायक आयुक्त बन्दोबस्त का कार्यालय

OFFICE OF THE ASSISTANT COMMISSIONER (SETTLEMENT)

श्री विजयपुरम/ Sri Vijaya Puram

dated the

16th

January 2025

To,

The Member Secretary,
Pollution Control Committee,
Department of Science & Technology,
A & N Administration, Sri Vijaya Puram.

Subject: - In reference to Hon'ble NGT Order in O.A No. 357/2023 dated 25.09.2024-reg in the matter of Original Application No. 357/2023-P.S. Saboo (applicant) Versus Union Territory of Andaman & Nicobar Islands (respondent)-

With reference to your letter No. 7-68/PCC/NGT(O.A No. 357/2023)/2023/700 dated 07.11.2024 regarding the above mentioned subject, the pointwise reply is given below for your kind information please.

Sl No.	Recommendations of the committee	Reply
01.	Although no violations were observed during the site visit, quarterly review of the quarry and stone crusher operators should be done. In case there is any finding where noncompliance of regulations is observed. Environment Compensation based on methodology given by CPCB should be imposed. Repeated violations of the norms should result into blacklisting of the unit.	The Tehsildar, Sri Vijaya Puram reported that the Regular inspections are being conducted at the quarry site and any violations of the prescribed norms are identified and reported promptly for necessary action. Moreover, staffs have been deputed on duty at these check posts round the clock to monitor and regulate the transportation of quarry products.
02.	Strengthening methodology mechanism: Apart from submission of SPM test results in the quarterly reports submitted by the Stone crusher units. An independent air quality monitoring station should be installed in the vicinity of the quarry site for cross verification of results submitted in the quarterly reports.	Currently, no air quality monitoring station is installed in the vicinity of the quarry site.
03.	A system should be put in place in order to centralized monitoring of passage of materials from the quarry blocks. In this regard, e-way permit system could be explored for trucks/carriers at entry/exit points of the quarry. Also, trucks/ carriers should have mandatory enabled GPS.	Check posts have been installed at the entrance of the quarry site. Further, duty staffs have been deputed on duty on duty at these check posts round the clock to monitor and regulate the transportation of quarry products.

		<p>No e-way permit system is being followed. Presently transit passes are being issued from District office for vehicles transporting quarry products outside the quarry blocks. Only vehicles with valid Transport Permits(TPs) are allowed to transport quarry products.</p> <p>Trucks transporting quarry products from the quarry site are not equipped with GPS devices for tracking.</p>
04.	At present, the methodology for calculation of extracted material is based on volume of the truck or carrier. A robust scientific mechanism should be put in place to arrive at an accurate picture in terms of measurement of the material.	The calculation of extracted materials transported from the quarry site is currently based on the volume capacity of the trucks. A proposal has been initiated to install the weighing bridge at Quarry area for accurate measurement of the materials which is under process.
05.	Maintenance and upkeep of pollution containment measure: Although there were no violations observed, sprinklers, dust collectors wind breaking sheets, green belt etc, being significant in keeping air pollution around the quarry or stone crushing sites in check. Hence, their maintenance is equally important, which should form apart of the quarterly report.	Report submitted by the Tehsilar, Sri Vijaya Puram is enclosed herewith.
06.	Social Responsibility: It should be a mandated social responsibility of the units involved in quarry and stone crushing operations to properly maintain adequate vegetation around the periphery to prevent the spread of dust/particulate matter in the surrounding area.	<p>Most SCU (Stone Crushing Unit) operators have maintained adequate vegetation around the periphery of their units.</p> <p>As regarding the quarry sites, it is to submit that the same is located in an isolated area, surrounded by naturally grown trees and plants.</p> <p>Quarry and SCU operators have been instructed to plant additional trees to help prevent the spread of dust in the surrounding areas.</p>
07	Measures to be undertaken during transportation: Although, quarry was not operational during the site visit, committee strongly	Strict monitoring is done to ensure that trucks carrying quarry products from the quarry site operate within permissible

	emphasizes that Trucks carrying the material beyond the permissible limit, if any should be strictly fined and repeated violation should result into seizure of license. Proper covering of materials loaded on trucks is essential to prevent dust/particulate matter from spreading across the transit route.	weight/capacity limits. Staffs have been engaged at the quarry entrance for this purpose.
8.	Safety measures for workers. Since, the quarry was not operational, it cannot be ascertained whether proper protective gears are being provided to the workers or not, however, it shall be the responsibility of the employer to provide its workers with industrial safety gears like helmet, face mask, eye safety gear etc. and provide them with accidental insurance cover. The operators should also maintain a risk assessment register and have an occupational safety policy in place.	<p>Safety equipment usage within SCUs and the quarry site is currently inadequate. Although, safety equipment's are found provided by the SCU and quarry operators to the workers but its usage is often limited to the time of inspections.</p> <p>Hence, all the stone crusher Unit Operators has issued notice accordingly vide R.C No. 1879/TSVP/2024 dated 13.12.2024 to rectify the deficiencies noted in their respective SCU.</p> <p>Regular instructions are issued to ensure proper use of safety equipment in the quarry and SCU premises.</p>

Enc:- As Above

Abhishek Jadhav

Assistant Commissioner(Settlement)

Copy To: -

- 01.PA to DC(SA) for kind information to the Deputy Commissioner, South Andaman please.
- 02.The Assistant Commissioner (South Andaman) for kind information.

Abhishek Jadhav

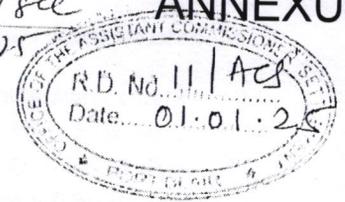
Assistant Commissioner(Settlement)

355 R.D. NO 593/sce
06/1/25

ANNEXURE 2C 28



No. G-27/TPB/2024/1997
OFFICE OF THE TEHSILDAR
SRI VIJAYA PURAM



Dated the 16th December, 2024

REPORT

Sub: Submission of status report and action Taken Report on Recommendations of Joint Committee Report to Hon'ble NGT - reg.

ACS Raj
TCC
MA
MA(Q)

With reference to letter No. 130/ACS/QUARRY/TS-I/NGT/202/921, dated 06.12.2024 regarding the current status and the action taken report on the recommendations outlined in the Joint Committee Report. In this regard, a report has been received from the revenue field staff of Brookshabad and Brichgunj villages and the following point-wise report is submitted as under:-

1. Inspection and Monitoring:

- Regular inspections are being conducted at the quarry site and any violations of the prescribed norms are identified and reported promptly for necessary action. Moreover, staffs have been deputed on duty at these check posts round the clock to monitor and regulate the transportation of quarry products.

2. Air Quality Monitoring:

- Currently, no air quality monitoring station is installed in the vicinity of the quarry site.

3. Monitoring of transportation of Quarry products from quarry blocks:

- Check posts have been installed at the entrance of the quarry site. Further, duty Staffs have been deputed on duty at these check posts round the clock to monitor and regulate the transportation of quarry products.
- No e-way permit system is being followed. Presently, transit passes are being issued from District office for vehicles transporting quarry products outside the quarry blocks. Only vehicles with valid Transport Permits (TPs) are allowed to transport quarry products.
- Trucks transporting quarry products from the quarry site are not equipped with GPS devices for tracking.

4. Calculation and measurement of materials extracted:

- The calculation of extracted materials transported from the quarry site is currently based on the volume capacity of the trucks. Implementation of a robust scientific mechanism in this regard is very much required and will help in accurate measurement of materials being transported.

5. Vegetation and Dust Control:

- Most SCU (Stone Crushing Unit) operators have maintained adequate vegetation around the periphery of their units.
- As regarding the quarry site it is to submit that the same is located in an isolated area, surrounded by naturally grown trees and plants.
- Quarry and SCU operators have been instructed to plant additional trees to help prevent the spread of dust in the surrounding areas.

6. Measures undertaken during transportation:

- Strict monitoring is done to ensure that trucks carrying quarry products from the quarry site operate within permissible weight/capacity limits. Staffs have been engaged at the quarry entrance for this purpose.
- Trucks carrying dust or particulate matter from SCUs are properly covered to prevent the spread of materials along the transit route.

7. Safety measures for workers:

- Safety equipment usage within SCUs and the quarry site is currently inadequate. Although, safety equipments are found provided by the SCU and quarry operators to the workers but its usage is often limited to the time of inspections.
- Regular instructions are issued to ensure proper use of safety equipment in the quarry and SCU premises.

8. Maintenance and upkeep of pollution containment measures:

The detail in this regard in respect of Stone Crusher Units functioning within jurisdiction of PC 11 is furnished as under:

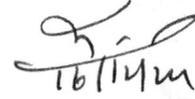
SL. No.	Name of SCU	PCC validity	Availability of Sprinkler	Availability of wind breaker	Dust Collector	Vegetation around the premises	Whether Safety measures followed or not
1.	M. Saroja (MRL)	upto 06.06.2027	Yes	Only front side covered	No	Yes	Workers found wearing helmet and shoe at the time of inspection.
2	AGP Construction Company Pvt. Ltd	Upto 06.06.2027	Yes	Yes	Yes	Yes	Workers found wearing helmet and shoe at the time of inspection
3	Ashes Stone Products	upto 03.09.2027	Yes	Covered from three sides. Back side not covered	Yes	Yes	Crusher not found functioning.
4.	Sumangalam Metalics Pvt. Ltd	Upto 30.06.2029	Yes	Yes	No	Yes	Workers were found wearing helmet and shoe at the time of inspection
5	RDS Project Ltd	Upto 24.05.2027	Yes	Only two sides are covered. Back and one side are open	Yes	Yes	Workers found wearing helmet and shoe at the time of inspection
6	S Asaithamby	Upto 06.06.2027	Found installed but its motor was under repair at the time of inspection	Only three sides are covered. Backside is uncovered	No	Yes	No
7	Ashwin Stone Products (A.L. Suchitra)	Upto 06.06.2027	Yes	Only three sides are covered. Backside is uncovered	No	Yes	Workers were found wearing helmet and shoe at the time of inspection
8	Swathy Stone Products (S. Subramanian)	Upto 10.12.2027	Yes	Two sides including front covered. Remaining two sides are uncovered	No	Yes	No
9.	M. Armugam	Upto 24.05.2027	Found installed but its motor was under repair at the time of inspection	Covered from two sides only including front side.	Yes	Yes	No

10	Ramesh Stone Products	Upto 24.05.2027	Found installed but motor under repair	Only front side covered.	No	No	No
11	Pragati Stone Products (B. Maleswaran)	Upto 06.06.2027	No	Only one side covered	No	No	No
12	D. Visalakshi	Upto 24.05.2027	Yes	Two sides including front covered. Remaining two sides are uncovered	No	No	No
13	KRP company (K.Radha)	Upto 15.03.2030	No	Yes	No	Yes	No
14	A Ramar	Upto 15.03.2027	No	Only front side covered	Yes	No	No
15	PR Enterprise (P. Govindan)	Upto 03.09.2027	Yes	Yes	Yes	Yes	No
16	R Setupathy	03.09.2027	Yes	Only two sides are covered	No	Yes	No
17	Naresh Ram	Upto 24.05.2027	Yes	Only front side covered	No	Yes	No
18	Shyam Lal	Upto 24.05.2027	Yes	Only front side covered	Yes	Yes	No
19	Ascon Engineering	Upto 18.03.2028	Yes	Only front side covered	No	Yes	No
20	Anthony Muthu	Upto 24.05.2027	Yes	Yes	Yes	Yes	No
21	P. Revathy	Upto 03.01.2028	No	Only front side covered	No	Yes	No (The crusher is presently not functional)

Action taken

All the Stone Crusher Unit operators have been issued notice vide R.C. No. 1879/TSVP/2024, dated 13.12.2024 to rectify the deficiencies noted in their respective SCU within 10 days. Copy of the same is enclosed herewith for kind perusal.

Submitted please.



Tehsildar, Sri Vijaya Puram

AC (S)

VAKALATNAMA
358
BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH AT KOLKATA

Original Application No. 71 of 2023 (EZ)
(Earlier O.A. No.357/2023/EZ)

IN THE MATTER OF:

P. S. Saboo

....APPLICANT

VERSUS

Union Territory of Andaman & Nicobar Islands

...RESPONDENT(S)

KNOW ALL to whom these present shall come that **I, Dr. Jatinder Sohal**, aged about 35 years S/O **Shree Jagdish** Working as, **Director cum Member Secretary** having office at **Department of Science & Technology, Andaman & Nicobar Pollution Control Committee (ANPCC), Dolly Gunj, Sri Vijaya Puram -744 103**. The above named do hereby appoint (herein after called the advocate/s) to be my/our Advocate in the above noted case authorized him:-

To act, appear and plead in the above-noted case in this Tribunal in which the same may be tried or heard subject to payment of fees by The Department of Science & Technology, ANPCC. To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other applications/petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages. To file and take back documents to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. The deposit, draw and receive money AND cheques towards compensation, grant receipts thereof and to do all other lawful acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. And I/We the undersigned do hereby agree to ratify and confirm all lawful acts done by the Advocate or his substitute authorized by Tribunal in the matter as my/our own acts, as if done by me/us to all intents and purposes. And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid in terms of M/o law & Justice OMs/Orders/guidelines, to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Tribunal. I/We hereby agree that once the fee is paid. I /we will not be entitled for the refund of the same unless it is erroneously settled and if the case prolongs for more than 3 years the fee shall be regulated in accordance with the guidelines of M/o Law & Justice issued from time to time.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this 24th day of February, 2025.

Accepted subject to the terms of fees prescribed by M/o Law & Justice for cases in NGT.



Advocate

Gigi. C. George

Central Government Standing Counsel NGT (PB) New Delhi

Chamber No. 336, Lawyers Block, Saket District Court Mobile No. 9810625315

E-Mail: gicigeorge.adv42@yahoo.com



CLIENT